

Central Administrative Tribunal
Principal Bench: New Delhi

OA 954/97

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New Delhi this the 25th day of September 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Mr K. Muthukumar, Member (A)

Sanjiv Kumar
Candle Instructor
(Part-time)
Beggar Home-II
Lampur, Delhi

...Applicant

(By advocate: Mr Jasbir Malik)

Versus

1. The Director
Dte. of Social Welfare (NCT)
Old I.T.I. Building
Kasturba Gandhi Marg
New Delhi-110 001.

2. The Secretary
N.C.T. of Delhi
Dept. of Social Welfare
5, Sham Nath Marg
Delhi.

3. The Secretary
Ministry of Welfare
Shastri Bhawan
New Delhi

...Respondents.

(By advocate: Mr Rajinder Pandita)

(By advocate: Mr K.C.D.Gangwani)

O R D E R (oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The relief sought in this petition is for a direction to regularise the services of the applicant and all consequential benefits arising out of the same. The petitioner himself has pointed out that by an order dated 5.9.97, his services have been terminated and as long as the stay order subsists, no relief can be granted in this OA. It was also stated that he has filed another OA against the said removal order and the same is pending. In the circumstances, as no relief can be granted in this

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OA, this OA is dismissed granting liberty to the petitioner to revive the same by way of an MA in the event he succeeds his challenge against the removal order. The OA is accordingly disposed of.

2. In regard to the grievance of the petitioner that there are some periods during which he had actually worked, the petitioner may make a representation to the respondents and the same shall be disposed of by the respondents within 15 days from the date of receipt of such a representation.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)

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